

Court No. - 9

WWW.LIVELAW.IN

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 228 of 2021

Petitioner :- Anjali Pandey And 12 Others

Respondent :- State Of U.P. And 5 Others

Counsel for Petitioner :- In Person, In Person Anjali Pandey, In Person Anupriya Yadav, In Person Parinita, In Person Vaishali Gupta, In Person Ananya Prakash, In Person Anshika Yadav, In Person Pragati Yadav, In Person Shabih Fatima, In Person Sharmistha Pandey

Counsel for Respondent :- C.S.C.

Hon'ble Sanjay Yadav, J.

Hon'ble Jayant Banerji, J.

Petitioners who appear in person are the students of various Law Colleges filed this public interest litigation seeking following directions :-

"i) Issue a writ, order or direction in the nature of MANDAMUS directing/commanding the respondents to ensure the construction of ladies toilets in the Police Stations where it is not constructed along with all necessary facilities like toiletries running water, electricity, fan, doorknob with keeping in view the privacy and dignity of women.

ii) Issue a writ, order or direction in the nature of MANDAMUS directing/commanding the respondents to complete the semi constructed/damaged/incomplete toilets in the Police Stations of Allahabad City and after building should provide basic facilities like toiletries, running water, electricity, doorknob with keeping in mind the privacy and dignity of women.

iii) Issue a writ, order or direction in the nature of MANDAMUS directing/commanding the respondents no.5, Senior Superintendent of Police (SSP) to constitute a monitoring committee headed by a women police officer and consisting of Police Inspector, SI, Constable for the inspection of the toilets in the police stations in the Allahabad city and place its report before the SSP Allahabad periodically under the monitoring of the High Court.

iv) Issue a writ, order or direction in the nature of MANDAMUS directing/commanding the Respondent no.1 and 2 State of Uttar Pradesh Through Principal Secretary (Home) Lucknow and Director General of Police (DGP), Lucknow, Uttar Pradesh to make sufficient budgetary allocation for the construction and maintenance of washrooms and toilets in the police stations."

Learned Standing Counsel is directed to seek instructions and also place status report as to how many Police Stations in the State are not having toilets for women.

List in the week commencing 15th February, 2021, as fresh.

Order Date :- 3.2.2021

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(Jayant Banerji, J.)

(Sanjay Yadav, J.)